

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:718

ANSWERED ON:07.02.2017

Foodgrain Quota of States

Shetty Shri Gopal Chinayya

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the foodgrains quota of some States has been reduced by the Government during the last three years and if so, the details thereof as on date, State-wise;
- (b) whether the Government has received request from the States for not reducing the foodgrains quota and if so, the details thereof; and
- (c) the action taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRI C. R. CHAUDHARY)

(a) to (c): Government of India has enacted National Food Security Act (NFSA) which has come into effect from 5.7.2013. NFSA provides for coverage of upto 75% of the rural population and upto 50% of the urban population at the all India level for receiving highly subsidized foodgrains under Targeted Public Distribution System (TPDS). Corresponding to this, State/Union Territories (UTs)-wise coverage was determined by the then Planning Commission. States/UTs are being provided foodgrains @ 5 kg per person per month belonging to priority category and @ 35 kg per family per month for Antyodaya Anna Yojna (AAY) family at highly subsidized prices @ Rs. 3 per kg for rice, Rs. 2 per kg for wheat and @Re. 1 per kg for coarse grains. NFSA also provides that if annual allocation of foodgrains to any State is less than their average annual offtake under normal TPDS for three years preceding the Act coming into force, the same shall be protected by means of tide over allocation.

As on 1st November, 2016, all the 36 States/UTs have implemented NFSA and accordingly, the State/UT Governments are being allocated foodgrains as per their entitlement under the Act. There has been no reduction in the normal TPDS foodgrains allocation to the States/UTs.
